

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

(14)

O.A. No. 1270/92

DATE OF DECISION 21-4-93

Smt. Vinod Kumari ... Applicant

V/s

U.O.I. & Others ... Respondents

FOR THE APPLICANT ... NONE

FOR THE RESPONDENTS ... SH. P. P. KHURANA, COUNSEL

CORAM

Hon'ble Member Sh. B. S. Hegde, Member(J))

ORAL JUDGEMENT

(delivered by Sh. B. S. Hegde, Member(J))

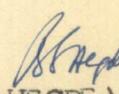
Learned counsel for the respondents states that counter shall be filed during the course of the day after serving a copy of the same to the Ld. counsel for the applicant. Though none is present for the applicants the learned counsel Sh. P. P. Khurana is gracious enough, to concede that keeping in view of the predicament in which the applicant is submitted and in the interest of justice, it would solve the ends of justice if I give suitable direction to the Respondents.

Accordingly, I dispose of this O.A. with the following direction/orders:-

I hereby quash and set aside the order of the Respondent.

1. Vide dated 2-4-92 and direct the respondents to allot/regularise the accommodation bearing No. F-2008, Netaji Nagar, New Delhi or any other alternative eligible accommodation as the case may be on her maker's representation.
2. The applicant shall make suitable representation to the Respondents within a period of 15-days from today urging the Authorities not to charge penal rent, which may be appropriately be considered by the Respondents within a period of two months, on receipt of representation from the applicant, by passing a speaking order. Till that time, the respondents are hereby restrained further, either to take any action to evict the applicant or to recover the penal rent from the applicant.

This O.A. is disposed of accordingly.


(B.S. HEGDE)
- MEMBER (J)